

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.32397/2025

[Arising out of impugned final judgment and order dated 28-07-2025 in SA No. 671/2025 passed by the High Court of Judicature at Allahabad]

MAHESH CHAND SHARMA

Petitioner(s)

VERSUS

T.P. JALPURA, KHURJA POWER TRANSMISSION LIMITED

Respondent(s)

FOR ADMISSION

IA No. 286501/2025 - EXEMPTION FROM FILING O.T.

IA No. 286502/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 24-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Mr. Rohit Amit Sthalekar, AOR
Mr. Purnendu Bajpai, Adv.
Mr. Shashank Singh, Adv.

For Respondent(s) :Mr. Dhruv Mehta, Sr. Adv.
Mr. Shri Venkatesh, Adv.
Mr. Shryeshth Ramesh Sharma, Adv.
Ms. Kanika Chugh, Adv.
Mr. Suhael Buttan, Adv.
Mr. Akash Lama, Adv.
Mr. Nitin Saluja, AOR

UPON hearing the counsel the Court made the following
O R D E R

After hearing learned counsel for the petitioner, we do not find any case is made out for interference with the impugned order.

The Special Leave Petition is, accordingly, dismissed.

Pending application(s), if any, shall also stand disposed of.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)